GOVERNMENT OF INDIA MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO.2959 TO BE ANSWERED ON 05.12.2019

COAL BASED THERMAL POWER PLANTS

2959. SHRI ANUBHAV MOHANTY:

Will the Minister of POWER be pleased to state:

(a) whether the Government is aware of the fact that the Ministry of Environment, Forest and Climate Change have revised the norms and divided the Coal based Thermal Power Plants in the three categories;

(b) if so, the details thereof;

(c) whether the implementation period given to the State Government is too short; and

(d) if so, whether the Government considers to allow exemption from environment upgradation for Category-1 Plants of residual life time up to 2027 and Category-2 & 3 Plants up to 10 years from the cut-off date of December 2017 i.e., by financial year 2027, if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, NEW & RENEWABLE ENERGY AND THE MINISTER OF STATE FOR SKILL DEVELOPMENT & ENTREPRENEURSHIP

(SHRI R.K. SINGH)

(a) & (b): Ministry of Environment, Forest and Climate Change (MoEF&CC) has notified the new environment norms for coal based Thermal Power Plants (TPPs) on 07.12.2015 and 28.06.2018 categorizing TPPs with respect to date of installation in three categories as follows:

i. TPPs (units) installed before 31st December, 2003.

ii. TPPs (units) installed after 31st December, 2003 and upto 31st December, 2016.

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iii. **TPPs** (units) to be installed from 1st January, 2017.

(c): In order to ensure uninterrupted power supply position in the country, a phased implementation plan (to be implemented by 2022) for installation of Flue Gas De-Sulphurization (FGD) for control of SOx, in plants for a capacity of 1,61,402 MW (414 Units) and upgradation of Electrostatic Precipitator for control of Particulate Matter (PM), in plants for a capacity of 64,525 MW (222 Units) was prepared by Central Electricity Authority (CEA) in consultation with the stakeholders and this plan was submitted to MoEF&CC on 13.10.2017. The Central Pollution Control Board (CPCB) has issued directions to Thermal Power Plants to ensure compliance as per the plan prepared by CEA.

(d): **CPCB** has informed that no such proposal is under consideration.

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